14.301 hrs.

CONSTITUTION (AMENDMENT)
BILL\*

(Amendment of Articles 124 and 220)

Shri C. K. Bhattacharyya (Raiganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri C. K. Bhattacharyya: I introduce the Bill.

14.31 hrs.

COMPANIES (AMENDMENT) BILL\*

(Insertion of new section 13A, amendment of section 293 etc.

श्री यक्षपाल सिंह: (कराना): मैं प्रस्ताव करता हूं कि कम्पनी प्रधिनियम, १६५६ में भागे संशोधन करने वाले विधेयक को पेश करने की भनमति दी जाए।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

भी यशपाल सिंह: मैं विधेयक को प्रस्तुत करता हूं।

## 14.311 hrs.

SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL— Contd.

(Amendment of sections 3, 4 etc.) by Shri Hari Vishnu Kamath

Mr. Deputy-Speaker: We will now take up further consideration of the following motion moved by Shri Hari Vishnu Kamath on the 18th December, 1964:—

"That the Bill further to amend the Salaries and Allowances of Ministers Act, 1952, be taken into consideration."

He has taken sixteen minutes.

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Deputy-Speaker, on the 18th of December, when the House adjourned, I had the honour of making a brief speech in the course of moving the Bill. I then observed that the ministers, that the governmental setup in independent India has tried to build nourished on the ideals of Mahatma Gandhi and the sages and saints who have preceded him, a perquisitive society; that is to say the perquisites that attach to their offices are, more often than not, more than the salaries themselves. I then did not substantiate or reinforce that statement of mine by figures but today I have been able to collect the necessary figures to support my contention.

The Ministers' salaries were fixed by an Act of 1952 and the House, I am sure, is well aware of the amounts that are payable to Ministers by way of salaries. Now, Sir, by way of allowances here are some revealing figures. By a notification of the Works, Housing and Supply Ministry on the 1st May, 1962 the following amendments were made to the rules under this Act. As far as residence

<sup>•</sup>Published in Gazette of India Extraordinary. Part II, Section 2, dated 19-2-1965.

<sup>2155 (</sup>Ai( L.S.D.-7.